

Re. the Reply given [RAJYA SABHA] on 3rd March, 1992 232
by the Finance Minister

2. Discussion on the Resolution seeking desapproval of Representation of the People (Amendment) Ordinance, 1992 (No. 1 of 1992) and consideration and passing of the Representation of the People (Amendment) Bill, 1992.

3. General Discussion on the Railway Budget for 1992-93.

THE REHABILITATION COUNCIL OF INDIA BILL, 1992

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI K. KAMALA KUMARI): Madam, I move for leave to introduce a Bill to provide for the constitution of the Rehabilitation Council of India for regulating the training of rehabilitation professional and the maintenance of a Central Rehabilitation Register and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted

SHRIMATI K. KAMALA KUMARI: Madam, I introduce the Bill.

Re. THE REPLY GIVEN BY THE FINANCE MINISTER ON 3RD MARCH, 1992 REGARDING QUESTION NO. 82

श्री मोहम्मद अफजल उर्फ मौम अफजल (उत्तर प्रदेश) : मैडम . . .

† [श्री محمد افضل عرف م - افضل
(تو پریش) : میڈم]

उपसभापति : आप कृपया अपने स्थान पर जाइए और बिना अनुमति के आगे आने की कोशिश न करिए ।

श्री मोहम्मद अफजल उर्फ मौम अफजल : वहाँ से आवाज जरा कम सुनाई देती है ।

† [श्री محمد افضل عرف م - افضل :

وہاں سے آواز کم سنائی دیتی ہے -]

regd. Question No. 82

उपसभापति : आप यह बात पूछ लीजिए तो हम इजाजत दे देंगे ।

श्री मोहम्मद अफजल उर्फ मौम अफजल : मैडम, आप इजाजत दे दें यह बड़ा अहम मसला है ।

† [شہری محمد افضل عرف م - افضل :
مہدم آپ اجازت دیجیے کہ جہاں اہم
مسئلہ ہے]

THE DEPUTY CHAIRMAN: I will allow. Just a minute.

SHRI DIPEN GHOSH (West Bengal): Madam, I want to raise a question which relates to the right of this House. It is a very important issue.

श्री मोहम्मद अफजल उर्फ मौम अफजल : मैडम,

† [श्री محمد افضل عرف م - افضل :
میڈم . . . (مدخلت)]

उपसभापति : आप जरा वै जायेंगे दोनों लोग । थैंक यू ।

SHRI DIPEN GHOSH: On 3rd of March, in connection with a question

THE DEPUTY CHAIRMAN: It is regarding what?

SHRI DIPEN GHOSH: It is regarding Q. No. 82 on 3rd of March in reply to a supplementary of mine. My supplementary was:

“Whether the Government has been considering the reduction or abolition of posts by 10 per cent in all the departments?”

The Finance Minister Dr. Manmohan Singh, had replied among other things and quote:

“There is no fixed percentage that we have in mind.”

THE DEPUTY CHAIRMAN: Is it a wrong reply in the House?

SHRI DIPEN GHOSH: Just a minute, Madam.

THE DEPUTY CHAIRMAN: What is it? What are you raising? Please, let me know.

SHRI DIPEN GHOSH: Please hear me. Then I can tell you. His reply was and I quote:

"There is no fixed percentage that we have in mind."

Yesterday, in reply to my another supplementary to a Short Notice Question, the Prime Minister replied and I quote:

"We wanted a 10 per cent cut at every level starting from Secretary."

Naturally, the reply given by the Finance Minister on 3rd March varies from the reply given by the Prime Minister yesterday i.e. 5th of March.

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, may I remind you—you are a senior Member of this House—if any reply by any Minister is given wrong in your opinion and if there is any discrepancy in the replies of two different people on the floor of the House, there is a procedure. On the floor of the House, there is a procedure. You may follow that procedure. When the permission is granted to you for correcting it....

SHRI DIPEN GHOSH: The Minister of Finance has misled the House.

THE DEPUTY CHAIRMAN: Okay. There is a procedure for that also. So I would request you to follow it. You look at the Rules Book and go through the procedure. Every day I don't have to repeat the procedure of the House; otherwise we will have a class being run over here.

SHRI DIPEN GHOSH: He misled the House.

THE DEPUTY CHAIRMAN: If he misled the House, there is still a procedure. In your opinion, if any Member or any Minister made a wrong statement there is a procedure for it. You may please follow that. Now let me call the special mentions.

SHRI DIPEN GHOSH: Madam, do you want me to give a notice for privilege motion against the Minister?

THE DEPUTY CHAIRMAN: Whatever is prescribed in the rules, you may follow that. Mr. Dipen Ghosh, every day, I announce from here the procedure. Look, I am telling about the procedure every day and the time of the House is being wasted. There is the Rules book please follow that.

Re. USE OF UNPARLIAMENTARY LANGUAGE AGAINST SHRIMATI ISMAT CHUGHTAI

श्री मोहम्मद अफजल उर्फ सीम अफजल :
(उत्तर प्रदेश) : मैडम, मैं यह बताना चाहता हूँ कि यह सरकारी पर्चा है . . .

† [श्री मोहम्मद अफजल उर्फ सीम - افضل
(उत्तर प्रदेश) : मैडम - میں یہ بتانا
چاہتا ہوں کہ یہ سرکاری پرجا ہے . . .]

उपसभापति : यह क्या उर्दू की कुछ परेशानी है ? आप पहले यह परमीशन लीजिए कि मैं आगे से बोलूँ ।

श्री मोहम्मद अफजल उर्फ सीम अफजल :
मैडम, मुझे आगे से बोलने की परमीशन दीजिए ।

† [श्री मोहम्मद अफजल उर्फ सीम - افضل :
میںڈم مجھے آگے سے بولنے کی پرمیشن
دیجئے ۔]

उपसभापति : आपको परमीशन दी ।

श्री मोहम्मद अफजल उर्फ सीम अफजल :
मैडम, इस्मत चुगताई उर्दू की तरक्की पसंद मुसलमानों की तहरीक में पेश-पेश रही है । सन् 1942 से उनकी तकरीरों में पूरे मुल्क में औरतों के ऊपर होने वाली जुल्म के खिलाफ और इस तरह बहुत-सी चीजों को उन्होंने उजागर किया । फसादात के खिलाफ उनके इमामे "इफता" और दूसरी एसोसिएशंस हमेशा करती रही है । उनको इकबाल सम्मान दिया गया मध्य प्रदेश सरकार की तरफ से, उर्दू अकादमी का सबसे बड़ा अवार्ड महाराष्ट्र सरकार ने दिया, उर्दू अकादमी का यू.पी. का सबसे बड़ा अवार्ड दिया गया और बंगाल सरकार ने भी उर्दू का सबसे बड़ा अवार्ड दिया ।